

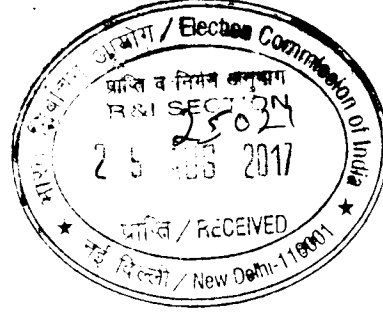
S.No. 40(12)

DY NO: - 311, PPEMS

01.09.2017

JAYBHARATH ELECTORAL TRUST

(Company incorporated under Section 8 of the Companies Act, 2013)



29.08.2017
23.08.2017

To,

✓ Election Commission of India,
Nirvachan Sadan,
Ashoka Road,
New Delhi - 110001.

!Kwid atln, - mr. Santosh Kumar, U.S.

Sub : Jaybharath Electoral Trust Guidelines for submission of contribution reports of the Electoral Trusts - Reg.

Ref : Your letter no.56/Electoral Trust/CR/2016/PPEMS/114 dated 10.08.2017.

Dear Sirs,

With reference to the above, we would like to inform you that we have on 6th April, 2017 have already submitted the contribution report for the FY 2015-16. We are enclosing herewith a copy of the same for your perusal and records. We kindly request to you to take our submission on record and do the needful.

As 2016-17 accounts are in the process of being finalised, we would be submitting the contribution report for FY 2016-17 in due course of time.

Kindly acknowledge receipt

Yours faithfully,
For JAYBHARATH ELECTORAL TRUST

R.MAHENDRAN
DIRECTOR

Encl : as above

CIN: U91920TZ2015NPL021774

Registered Office: 34-A, Kamaraj Road, Coimbatore – 641 018.

Phone: 0422-3028122, Fax: 0422-2220912

JAYBHARATH ELECTORAL TRUST

(Company incorporated under Section 8 of the Companies Act, 2013)

06.04.2017

To

Election Commission of India,
Nirvachan Sadan,
Ashoka Road,
New Delhi 110 001.

Sub : Jaybharath Electoral Trust Guidelines for submission of contribution reports
of the Electoral Trusts- Reg.

Ref: Your letter no.56/Electoral Trust/CR/2016/PPEMS dated 28.03.2017.

Dear Sirs,

With reference to the above , we wish to state that the Trust was approved as an Electoral Trust on 25.04.2016 and the approval was granted from Financial year 2016-2017 (Assessment Year 2017-18) only.

Hence for the Financial Year 2015-2016, the Trust was not approved to either accept or Contribute to Political Parties registered under Section 29A of the Representation of the People Act 1951.

Therefore we have not filed the Contribution report of the Electoral Trust for the financial year 2015-2016

However , a NIL Report has now been submitted for your kind reference as requested by you.

The Annual Audit Report in Form 10BC for the Financial Year 2015-16 is also enclosed.

Yours faithfully

For JAYBHARATH ELECTORAL TRUST


R. MAHENDRAN
DIRECTOR

ENCL: 1) NIL Contribution report for Financial Year 2015-2016
2) Form 10BC with Annexures for Financial year 2015-16

CIN: U91920TZ2015NPLQ21774

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JAYBHARATH ELECTORAL TRUST

(Company Incorporated under Section 8 of the Companies Act, 2013)

Annexure

(see Para 2 of the ECIs direction vide it's letter No. 56/ Electoral Trust/2014/PPEMS dated 6th June 2014)
(This report should be filed with the Election Commission of India before the due date for furnishing of Return of Income of the Electoral Trusts for the relevant Assessment Year)

PART - A

1. Name and address of the Electoral Trust : **M/s.Jaybharath Electoral Trust,
34-A, Kamaraj Road,
Coimbatore 641018**
2. Date of Approval by CDBT and period for which approved : **25/04/2016 (From AY 2017-18 to
2020-21)**
3. Permanent Account Number (pan) **AADCI5723H**
4. Income Tax Ward / Circle where the audit report in Form No.10BC is submitted by the electoral Trust in compliance with Rule 17CA of Income Tax Rule, 1962 filed **NON CORP WARD 2(2),CBE**
5. (a) Financial year for which the contribution report is being submitted .

FINANCIAL YEAR 2015-2016

6 Abstract of Donations

S.NO	Description	Total amount in (rupees) For the financial year
(i)	Total contributions received from all sources permissible Under 17CA of Income Tax Rule 1962	NIL
(ii)	Total donations paid /disbursed to political parties	NIL

7 Where the contributor is a company, the conditions laid down under section 293A of the Companies Act, 1956 (1 of 1956) have been complied with by each company; and the certificate to this effect obtained from each company is annexed as per the enclosed list of such Companies.

Not applicable.



JAYBHARATH ELECTORAL TRUST

(Company Incorporated under Section 8 of the Companies Act, 2013)

Part - B

The details of contributions received during the Financial Year are as under:

Serial No	Name and Complete address of the person/company/entity making contribution	PAN	Amount of Contribution (Rs.)	Date	Mode of contribution	
					Cheque No./demand Draft No/ RTGS /NEFT	Name of the Bank and Branch from which the amount is transferred
1	2	3	4	5	6a	6b
		- NIL -				

PART - C

Details of Donation made by the Electoral Trust to political Parties in the Financial Year.

S.NO	Name of the Political Party	PAN	Amount Distributed	Date	Mode
	i	ii	iii	iv	v
		- NIL -			



CIN: U91920TZ2015NPL021774

Registered Office: 34-A, Kamaraj Road, Coimbatore - 641 018.

Phone: 0422-3028122, Fax: 0422-2220912

JAYBHARATH ELECTORAL TRUST

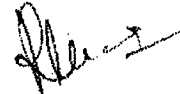
(Company incorporated under Section 8 of the Companies Act, 2013)

Part – D

1. **R.MAHENDRAN** (full name in Block letters), son of **RAMASAMY** Solemnly declare that;

- (i) no contribution has been received directly or indirectly from any foreign source defined under clause (e) of Section (2) of the Foreign Contribution (Regulation) Act 1976 (49 of 1976)
- (ii) no contribution has been received from a Government Company or Local Authority or artificial juridical person wholly or partly funded by the Government, as prohibited under Section 29B of Representation of the People Act 1951:
- (iii) The figure shown in Item 6 of Part A above are as per the audit report in Form 10BC under (sub rule (12) of rule 17(CA) of the Income-tax Rules, 1962 for the above mentioned financial year
- (iv) **A copy of the audit report in Form 10 BC under (sub-rule (12) of rule 17CA) for the above Mentioned financial year is enclosed.**
- (v) The information given in this report is correct, complete and truly stated, to the best of my knowledge and belief.

I further declare that I am verifying this report in my capacity as **DIRECTOR** on behalf of the Electoral Trust named above and I am competent to do so.



Name : **R.MAHENDRAN**
Designation : **DIRECTOR**

Date : 06.04.2017

Place: COIMBATORE-641 018

Enclosure:

1. Copy of the audit report in Form 10 BC under (sub-rule(12) of rule 17(CA) for the above mentioned financial year.

CIN: U91920TZ2015NPL021774

Registered Office: 34-A, Kamaraj Road, Colmbatore – 641 018.

Phone: 0422-3028122, Fax: 0422-2220912

FORM NO. 10BC

[See rule 17CA]

Audit report under (sub rule (12) of the rule 17CA) of the Income - tax Rules, 1962, in the case of an electoral trust.

We have examined the Balance Sheet of **JAYBHARATH ELECTORAL TRUST** as at **31.03.2016** and the Income and Expenditure Account for the year ended on that date and certify that the Balance Sheet and Income and Expenditure Account are in agreement with the books of account maintained by the said electoral Trust.

We have obtained all the information and explanations which to the best of our knowledge and belief were necessary for the purposes of the audit.

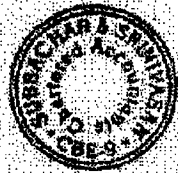
In our opinion, proper books of account have been kept by the head office and the branches of the above named electoral trust visited by us so far as appears from our examination of the books, and proper documents adequate for the purposes of audit have been received from branches not visited by us, subject to the comments given below.

In our opinion and to the best of our information, and according to the information given to us, the said accounts give a true and fair view:-

- (i) In the case of Balance Sheet, of the State of Affairs of the above named electoral trust as at **31.03.2016** and
- (ii) In the case of the Income and Expenditure Account, of the surplus or deficit for its accounting year ending on that date

The prescribed particulars are annexed hereto.

Place: **Coimbatore**
Date: **01.09.2016**



For **Subbador & Srinivasan**
Chartered Accountants
Firm Regd. No: **0040835**

Former:

T.S.V. Rajagopal, M. No: **200380**
Chartered Accountants

Name:
Membership No:
Address:

Notes:

1. *This report has to be given by-
 - (i) a chartered accountant within the meaning of the Chartered Accountants Act, 1949 (38 of 1949); or
 - (ii) any person who, in relation to any state, is, by virtue of the provisions of subsection (2) of section 226 of the Companies Act, 1956 (1 of 1956), entitled to be appointed to act as an auditor of the companies registered in that state.
2. Where any of the matter stated in this report is answered in the negative, or with a qualification the report shall state the reasons for the same.

ANNEXURE TO FORM NO. 10BC

I. Details of contribution received and distributed:-

1	Total amount of contribution received in the previous year.	NIL
2	Total amount of contributions distributed to eligible political parties.	NIL
3	Amount of contributions utilized for administrative or management functions.	Not Applicable
4	Surplus brought forward.	Not Applicable
5	Distributable contributions for the financial year.	Not Applicable

6. Whether the contributions received in the previous year have been distributed to eligible political parties?

Name of the Political Party	Permanent Account No.	Amount Distributed	Date	Mode
	NIL			

7. Surplus to be carried forward. NIL

8. Whether all contributions have been received by account payee cheque or demand draft? If no, the details thereof:

Name of the Person	Permanent Account No.	Amount Distributed	Date	Mode
No Contributions received during the year				

9. Whether receipts in respect of all distributions made to political parties have been obtained?

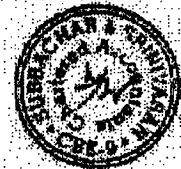
The Electoral Trust has not distributed to any political party during the year under review.

10. Whether the list of all contributions has been maintained?

Not Applicable.

11. Whether the list of all political parties, to whom the amount distributed, has been maintained?

The Trust has not distributed to any political parties during the year under review.



II. Application or use of income or property for the benefit of persons referred to in sub-rule (10) of rule 17CA:-

1. Details of any transaction in excess of Rs. 20,000 with a person referred to in sub-rule (10) of rule 17CA (hereinafter referred to in this Annexure as "interested person").

No such transactions.

2. Whether any payment was made to any interested person during the previous year by way of salary, allowance or otherwise? If so, details thereof.

No such transactions.

3. Whether any part of the contributions received by the trust was lent, or continues to be lent, in the previous year to any interested person?

No

If so, details of

Amount	Rate of Interest Charged	Nature of Security
	Not applicable	

4. Whether any income or property of the electoral trust was diverted during the previous year in favour of any interested person? If so, details thereof together with the amount of income or value of property so diverted.

No such transactions.

III. Information pertaining to expenditure incurred by the electoral trust towards administration or management of its affairs:-

1. Whether the administrative or management expenses pertaining to the electoral trust are in accordance with sub-rule (8) of rule 17CA?

The Trust has incurred only incorporation expenses and other statutory filing expenses etc. No contributions have been received during the period under review. In our opinion, this is in accordance with sub-rule (8) of Rule 17CA, as only preliminary expenses have been incurred.

2. If yes, whether the required details are adequately maintained?

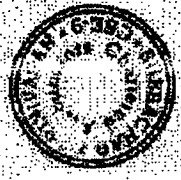
The Trust has maintained the details of expenses which were verified by us during the course of our Audit.



3. If no, what is the percentage of expenditure incurred by the electoral trust vis-à-vis the total contribution received?

Not Applicable

Place: Coimbatore
Date: 01.08.2018



Signature of the Chartered Accountants
Membership No.
Address:

Former
T.S.V. Rajagopal, M. No. 200330

For: Subodh & Shivdhan
Chartered Accountants
Firm Regd. No. 0000835